CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85141 of 2016

(Arising out of order-in-original no. 25/STC-V/SKD/15-16 dated 26th October 2015 passed by the Commissioner of Service Tax-V, Mumbai)

M/s Saudi Arabian Airlines ....Appellant
14th Floor, Office No. 145,
Maker Chambers –VI,
220 Nariman Point,
Mumbai – 400 021

VERSUS

Commissioner of Service Tax-V, Mumbai ....Respondent
4th Floor, Utpad Shulk Bhawan,
Plot No. C-24, Sector-E, Bandra
Kurla Complex, Bandra East,
Mumbai – 400 051

WITH

Service Tax Appeal No. 85331 of 2016

(Arising out of order-in-original no. 25/STC-V/SKD/15-16 dated 26th October 2015 passed by the Commissioner of Service Tax-V, Mumbai)

Commissioner of Service Tax-V, Mumbai ....Appellant
4th Floor, Utpad Shulk Bhawan,
Plot No. C-24, Sector-E, Bandra
Kurla Complex, Bandra East,
Mumbai – 400 051

VERSUS

M/s Saudi Arabian Airlines ....Respondent
14th Floor, Office No. 145,
Maker Chambers –VI,
220 Nariman Point,
Mumbai – 400 021

APPERANCE:

Shri Rishab Jain, Chartered Accountant for the Appellant
Shri Suresh Merugu, Joint Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85312-85313/2020

Date of Hearing: 20.02.2020
Date of Decision: 20.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that inconsequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad